SHRI MOHD. SHAFI QURESHI: Another point which I have raised in my letter is that he has stated that—

"It also provides sad evidence of how far or should I say how low some elected representatives of the people are prepared to go to satisfy political or ideological ends.

". ..irrespective of the harm and loss of prestige thereby caused not only to those so unfairly attacked but also to the public sector as a whole."

Another point which he has raised in his statement is that when the Chairman, PUC, called the witnesses, he bullied them and threatened them. This is a serious allegation.

MR. SPEAKER: There are a number of privilege motions on this. I am sending all those to the Committee.

SHRI MOHD, SHAFI QURESHI: He has also stated that the meetings were held without quorum. This is a very serious charge against the Chairman of the PUC. I would like in fairness to all that all these charges should be looked into. So. I may be granted leave to raise the matter against Mr. J. R. D . Tata, former Chairman of Air India. I request you that the matter may be sent to the Privileges Committee.

MR. SPEAKER: Those who are in favour of this motion may please rise in their seats.

Several hon. Members rose in their seats

MR. SPEAKER: The leave is granted.

(ii) Alleged malicious report in "India Today" against Committee on Public Undertakings

MR. SPEAKER: Mr. Vayalar Ravi raised a question of privilege against the Editor, Printer and Publisher of 'India Today' for publishing in its issue of 16th May, 1979 and alleged malicious report to malign the Committee on Public Undertakings and Parliament. India Today has submitted its explanation on its being called for by me. I think, it is a fit case for granting my consent, and I have granted my consent.

SHRI VAYALAR RAVI (Chiray-inkil): I seek leave of the House to refer the matter of privilege against the Editor, Printer and Publisher of India Today, to the Committee of Privileges.

MR. SPEAKER: This matter also is referred to the Committee of Privileges.

Now, Papers to be laid.

 SHRI SAUGATA ROY (Barrakpore): Before the Papers are laid I want to bring to the notice of the House that today the Members of Jamat-e-ulema-Hind led by the former INA General, Shah Nawaz Khan, are courting arrest at Patel Chowk in protest against the serious communal incidents that have place in Nadia in West Bengal and in other parts of the country and demanding ban RSS. and other organisations. This is a very serious matter...(Interruptions)

MR. SPEAKER: No, no. Now papers to be laid.

12.14 hrs.

PAPERS LAID ON THE TABLE

ANNUAL ACCOUNTS OF NORTH EASTERN HILL UNIVERSITY, SHILLONG FOR 1975-76, ANNUAL REPORT AND REVIEW OF UNIVERSITY OF HYDERABAD AND CERTIFIED ACCOUNTS OF INDIAN INSTITUTE OF TECHNOLOGY, BOMBAY, FOR 1977-78.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHAND-ER): I beg to lay on the Table:—

(1) A copy of the Annual Accounts (Hindi*version) of the North Eastern Hill University, Shillong for the

English version of the Accounts was laid on the Table on the 17th May, 1979.

year 1975-76 together with the Audit Report thereon. [Placed in Library. See No. LT-4560/79].

- (2) (i) A copy of the Annual Report (Hindi** version) of the University of Hyderabad for the year January, 1977 to June, 1978.
- (ii) A copy of the Review** (Hindi version) by the Government on the working of the University of Hyderabad for the period January, 1977 to June, 1978. [Placed in Library See No. LT-4561/79.]
- (3) A copy of the Certified Accounts (Hindi ** version) of the Indian Institute of Technology, Bombay, for the year 1977-78 along with the Audit Report thereon, under subsection (4) of section 23 of the Institute of Technology, Act, 1961. [Placed in Library. See No. LT-4562/79].

RESERVE BANK OF INDIA (MAINTEN-ANCE OF SERVICES) ORDINANCE, 1979 AND ADDITIONAL EMOLUMENTS (COM-PULSORY DEPOSITS) AMENDMENT ORDI-NANCE, 1979.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:—

- (1) The Reserve Bank of India (Maintenance of Services) Ordinance, 1979, (No. 4 of 1979) promulgated by the President on the 4th July, 1979. [Placed in Library See No. LT-4563/79].
- (2) The Additional Emoluments (Compulsory Deposit) Amendment

Ordinance, 1979. (No. 5 of 1979) promulgated by the President on the 4th July, 1979. [Placed in Library. See No. LT-4564/79].

MR. SPEAKER: Now, there are objections by several hon. Members on this. I will call them one by one. Smt. Parvathi Krishan.

SHRIMATI PARVATHI KRISH-NAN (Coimbatore): Firstly, I want to point out that these two Ordinances coming on the eve of the Parliament session, show scant respect for any democratic procedure or parliamentary practice. Particularly, the first Ordinance now r**evea**ls the iron-mailed first that the Janta Party Government is now waving towards the working class. the attack on the working class is on increase—firing, imprisonment and so on. And the working class when I say working class I include also those who are toilers, workers and amongst them are Police, CRP on—are not being given and so their democratic right of fighting for what is their due. I would like to add that the other Ordinance coming along with the first Ordinance shows exactly what the Government has done. The age-old theory that if the working class and the toiling people get their due then inflation will be rampant, is now again being trotted out by this Government.

This compulsory Deposit Schemes was opposed by us when it came in the House in the shape of a legislation. We pointed out at that time when Smt. Indira Gandhi was the Prime Minister that bringing a legislation like this is attacking the working class and it would, by no means, check inflation. Inflation can only be checked when the Government have

^{***}English version of the Accounts was laid on the Table on the 14th Table on the 26th March, 1979. May, 1979.

^{•••}English version of the Acounts was laid on the Table o nthe 14th May, 1979